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5	Central U.P. Gas Ltd.	GAIL (India) Limited & BPCL	GAIL: 22.5%, BPCL: 22.5%, State Govt: 5%, FIs/FIs/ Public and othes: 50%
6	Green Gas Ltd.	GAIL (India) Limited & IOCL	GAIL: 22.5%, IOCL: 22.5%, State Govt: 5%, FIs/FIs/ Public and othes: 50%
7	Maharashtra Natural Gas Ltd.	GAIL (India) Limited & BPCL	GAIL: 22.5%, BPCL: 22.5%, State Govt: 5%, FIs/FIs/ Public and othes: 50%
8	Avantika Gas Ltd.	GAIL (India) Limited & HPCL	GAIL: 22.5%, HPCL: 22.5%, State Govt: 5%, FIs/FIs/ Public and othes; 50%
9	GAIL (India) Limited	Not a JV	—
10	GAIL Gas Limited	A 100% subsidiary of GAIL (India) Limited	GAIL: 100%

LNG terminal at Kochi

1748.SHRI A. VIJAYARAGHAVAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the agreement to establish LNG terminal at Kochi had been signed on 12 March, 2009;

(b) if so, whether the price of LNG at Kochi is linked to the prevailing crude oil price and US \$ exchange rate;

(c) whether it would affect the cost of power as per dollar exchange rate fluctuation and crude oil rate fluctuation;

(d) if so, whether Gujarat Petronet is providing LNG at administered price and LNG is available at Gujarat at cheaper rate compared to that at Kochi;

(e) if so, whether steps would be taken to make LNG available at the administered price; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Petronet LNG Ltd. (PLL) has executed Port Concession Agreement with Cochin Port Trust for land lease and port lease on March 12, 2009.

(b) PLL has tied up 1.5 mmtpa LNG for Kochi LNG terminal on term basis. Sale Purchase Agreement (SPA) is likely to be executed in August 2009. The price of LNG is linked to the then prevailing crude price. Further, it is in US\$ terms.

(c) Supply of LNG to Kochi under (b) above would start in 2014. The price of delivered gas and consequently the price of power would depend upon the conditions prevailing then, including *inter alia* crude oil price, exchange rate and Government policy.

(d) to (f) LNG is not supplied at administered price. Further, Kochi LNG terminal is not in operation; it is under construction and is planned to be commissioned in 2011-12. As the supply of RLNG from Kochi LNG terminal has not yet commenced, therefore no comparison can be made between the price of LNG available at Gujarat and the LNG to be available at Kochi at this stage.

Supply of gas cylinders at door-steps

1749. SHRI P. RAJEEVE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether gas agencies are supposed to supply gas cylinders at the door-steps of consumers so that they could get satisfied of any damage/leakage of cylinders and the weight of the cylinders;

(b) if so, what is the rule prevailing in that regard;

(c) whether some gas agencies in Kerala, are not following the rules and consumers are forced to take cylinders with their own conveyance and, many a times, the cylinders do not have proper weight; and

(d) if so, what action would be taken against those errant agencies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) Public Sector Oil Marketing Companies (OMCs) have given instructions to their LPG distributors to ensure that their delivery men carry with them a spring balance and the weight of the cylinder is shown to the customer while supplying the LPG cylinder. OMCs have also given instructions to their LPG distributors to connect the filled cylinders to the LPG installation and check for leakage in the presence of the customer. If during inspection any deviation is found or any instances of any distributor forcing the consumers to take delivery at the godown brought to the notice of the OMCs, suitable action would be taken against the LPG distributors in accordance with the provisions of the Marketing Discipline Guidelines (MDG). In case any under-weight cylinder is received by the customer, such cylinders are replaced free of charge by the OMCs.

Bursting of cylinders

†1750. SHRI BHAGWATI SINGH:

SHRI JANESHWAR MISHRA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that accidents due to bursting of gas cylinders and cylinders used in ONG operated vehicles are occurring in the country, thereby causing loss to life and property;

(b) if so, the measures being taken by Government to check such accidents; and

(c) the details of norms and parameters thereof?